

IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ‘ B ‘ Bench, Hyderabad
(Through Video Conferencing)
Before Smt. P. Madhavi Devi, Judicial Member
AND
Shri A. Mohan Alankamony, Accountant Member

ITA No.2185/Hyd/2018		
Assessment Year: 2015-16		
Shri Rupesh Kumar Gupta Hyderabad PAN:ACAPG4228Q (Appellant)	Vs.	Income Tax Officer Ward 8(2) Hyderabad (Respondent)
Assessee by:	Sri A.V. Raghuram	
Revenue by:	Sri Rohit Mujumdar, DR	
Date of hearing:	22/02/2021	
Date of pronouncement:	24/02/2021	

ORDER

Per A Mohan Alankamony, A.M.

This is assessee's appeal for the A.Y 2015-16 against the order of the CIT (A)-2, Hyderabad, dated 13.8.2018.

2. At the outset, the Ld. AR submitted before us that the assessee does not want to pursue the appeal as it has already filed forms I & II under the "vivad se vishwas" scheme and its acceptance is awaited. Therefore, consequent to the same, the assessee desires to withdraw the appeal before the Tribunal. Hence it was pleaded, that the appeal of the assessee may be treated as withdrawn.

3. The Ld. DR conceded to the request of the Ld. AR.

4. After hearing both the parties, according to the request of the assessee and its Ld. AR, we hereby allow the appeal of the assessee to be withdrawn. We also make it clear that the assessee shall be at liberty to approach the Tribunal within the stipulated time as provided under the Act, in order to reinstate the appeal, if the application with respect to Vivad se Vishwas scheme is rejected.

5. In the result, appeal of assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 24th February, 2021.

Sd/- (P. MADHAVI DEVI) JUDICIAL MEMBER	Sd/- (A. MOHAN ALANKAMONY) ACCOUNTANT MEMBER
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Hyderabad, dated 24th February, 2021.

Vinodan/sps

Copy to:

- 1 Shri Rupesh Kumar Gupta, Flat No.610 Babukhan Estate, Basheerbagh, Hyderabad 500001
- 2 ITO, Ward 8(2) Signature Towers, Kondapur Road, Hyderabad 500084
- 3 CIT (A)-2, Hyderabad
- 4 Pr. CIT – 2 Hyderabad
- 5 The DR, ITAT Hyderabad
- 6 Guard File

By Order